

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.334/2021 & IA NO.335/2021 IN CP (IB) No.380/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 8th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	FROST INTERNATIONAL LTD & ANR V/S MOHAN STEELS LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Ms. Gunjan Jadwani, Adv. : *For the Financial Creditor &
Res. in both IAs*
- Sh. Rohit Gandhi with : *For the Corporate Debtor &
Ms. Akshita Nigam, Adv. Applicant in both IAs*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel, Ms. Gunjan Jadwani representing the Financial Creditor states that the Ld. Sr. Counsel, Sh. Anurag Khanna has suddenly fallen ill yesterday, and is under medical observation. In view of this situation, the Ld. Counsel seeks time to address the arguments on behalf of the Financial Creditor and wants this matter preferably to be listed in the second week of July.
- 2.** Ld. Counsel, Ms. Akshita Nigam representing the Corporate Debtor states that she has already been informed about the sudden illness of the Ld. Sr. Counsel, and therefore would not be making any objection to the adjournment being sought on behalf of the Financial Creditor itself.
- 3.** In view of the above, the matter is adjourned for 10th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

8th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*